

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4392
ANSWERED ON:26.08.2004
CANCELLATION OF LICENCE OF RELIANCE
Muqueem Shri Mohammed

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the government has warned to cancel the licence of the Reliance Company due to delay in laying the gas pipeline;
- (b) if so, the reasons therefor;
- (c) the ground on which the Gas Transportation and Infrastructure Company Ltd. a subsidiary of the Reliance Company was awarded the work of laying the Ahmedabad-Bhopal-Cuttak gas pipeline;
- (d) the time limit fixed for commencing and completion of work on it alongwith the total cost of the said project and the extent of work completed so far; and
- (e) the action proposed to be taken by the Government against the Reliance Company for not completing the work on time?

Answer

MINISTER OF PETROLEUM & NATURAL GAS & PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

- (a) & (b): Government have sought clarifications from Gas Transportation and Infrastructure Company Limited (GTICL), a company promoted by M/s Reliance Industries Limited (RIL), as to why no tangible progress has been achieved on the Jamnagar - Bhopal gas pipeline project.
- (c): M/s GTICL had requested Government for Acquisition of Right of User in Land (ARUL) under the Petroleum and Mineral Pipelines (P&MP) Act, 1962, for laying a natural gas pipeline from Jamnagar to Bhopal for the transportation of natural gas. Government have accepted the proposal for acquisition of this RoU. The pipeline is proposed to be subsequently extended upto Cuttack in Orissa. However, the applications for RoU for this sector is yet to be received.
- (d): No time limit has been fixed for laying the natural gas pipeline. However, GTICL has informed that it will complete the pipeline within three years of completion of publication of ROU Notifications for the entire route of the pipeline. GTICL has further stated that certain amendment/addendum of RoU notifications sent by the competent authority have not been issued by the Government. Cost of the pipeline would depend upon the total capacity which has not been firmed up by company and would be known only after receipt of expression of interest from the prospective consumers.
- (e) Does not arise.